

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
<i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
<b>FOR THE ATTENTION OF THE CREDITORS OF SAHARA HOSPITALITY LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	<b>Sahara Hospitality Limited</b>
2. Date of incorporation of corporate debtor	<b>26 September 1989</b>
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1989PLC140211
5. Address of the registered office and principal office (if any) of corporate debtor	Hotel Sahara Star, Opposite Domestic Airport, Vile Parle East, Mumbai City, Mumbai, Maharashtra, India, 400099
6. Insolvency commencement date in respect of corporate debtor	21 November 2024 (Order received by <b>Interim Resolution Professional</b> at 4:30 PM on 22.11.2024 via email from <b>Deputy Registrar NCLT Mumbai</b> )
7. Estimated date of closure of insolvency resolution process	20 May 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ganesh Venkata Siva Rama Krishna Remani Registration No. - <b>IBBI/IPA-001/IP-P01386/2018-19/12176</b>
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 302 Nahar Business Center Chandivli Mumbai 400072 <b>Email: ganesh.remani@nilten.in</b>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 302 Nahar Business Center Chandivli Mumbai 400072 <b>crp.saharahospitality@gmail.com</b>
11. Last date for submission of claims	06 Dec 2024 (Order received by <b>Interim Resolution Professional</b> at 4:30 PM on 22.11.2024 via email from <b>Deputy Registrar NCLT Mumbai</b> )
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the <b>[Sahara Hospitality Limited]</b> on <b>[21 November 2024]</b> (Order received by Interim Resolution Professional at 4:30 PM on 22.11.2024 via email from Deputy Registrar NCLT Mumbai).</p> <p>The creditors of <b>[Sahara Hospitality Limited]</b>, are hereby called upon to submit their claims with proof on or before <b>[06.12.2024]</b> to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Name and Signature of : <b>Ganesh Venkata Siva Rama Krishna Remani</b> Interim Resolution Professional Date and Place : 25 November 2024; Mumbai</p>	